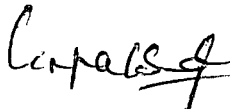
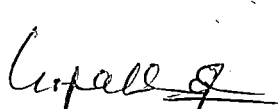


(5)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

✓
OA/TA/MP No. OA 151/99199

Nand Kishore Soni Versus V. O. T.

Date of Order	Orders
<u>15.4.99</u> <i>Value labelling filed on 16/4/99 8/16/99</i>	Since the Advocates are observing strike today, the case may be listed for admission/direction/hearing on <u>22/4/99</u>.  (GOPAL SINGH) ADM. MEMBER  (GOPAL KRISHNA) VICE CHAIRMAN
<i>Copy Received. G. Krishna Kumar 21/5/99</i> <i>Recd by G. Krishna 21/5/99</i> 65/99 Central Administrative Tribunal Jaipur Bench, JAIPUR Certified That No Further Action Required To Be Taken In The Case Fit For Consignment To Record. <i>Dealing Asstt. Record Section Officer No. 15.....Keeper</i>	<u>22.4.99</u> <i>Sh. C. A. Sharma, counsel for the applicant. Sh. Agarwal, Advocate, brief holder for Mr. M. Rafiq, counsel for the respondent.</i> <i>Heard. Counsel for the applicant -</i> <i>prays for permission to withdraw this OA</i> <i>since the order of termination has already</i> <i>been passed and he wants to challenge the</i> <i>order of termination by way of filing another</i> <i>Original Application. Permission to withdraw</i> <i>the OA is granted. The OA is dismissed as</i> <i>withdrawn. No order as to costs.</i>  (GOPAL SINGH) Administrative Member  (GOPAL KRISHNA) Vice Chairman (J)